

SMP, White Butter and Butter Oil which are required for recombination purposes.

Improvement of Calcutta

2391. SHRI CHITTA BASU:
SHRI RAMKRISHNA
MAZUMDER:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to allocate special non-plan funds for the improvement of Calcutta, as has been done in the case of Bombay; and

(b) if not, what are the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) Urban Development is a State subject and appropriate projects are formulated and implemented by the State Governments in accordance with the needs and priorities out of their provisions. There is no proposal under consideration for allocation of special non-plan funds for Calcutta. However, a number of centrally assisted projects like construction of second Hooghly bridge, metro-railway and circular railway have already been taken up in Calcutta besides making provisions in the Ganga Action Plan and procuring substantial funds from the World Bank under the Calcutta Urban Development Projects and Calcutta Urban Transport Project.

Freight equalisation

2392. SHRI RAMKRISHNA
MAZUMDER:
SHRI CHITTA BASU:

Will the Minister of STEEL AND MINES be pleased to refer to reply to the Starred Question 138 given in the Rajya Sabha on the 25th July, 1986 and state:

(a) the names of the State Governments which have pointed out major disadvantages arising out of the phased abolition or the freight equalisation scheme for Steel;

(b) whether the views of these State Governments were not considered by the Pandey Committee, if so, what are the reasons therefor; and

(c) whether Government propose to implement the Marathe Committee's recommendations pertaining to the extension of the scheme to other items?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): (a) Andhra Pradesh, Tamil Nadu, Karnataka, Kerala, Gujarat and Punjab.

(b) There is no specific mention of this aspect in the Pandey Committee Report.

(c) The Marathe Committee had not recommended extension of the scheme to any other commodity.

Central assistance to Punjab for housing

2393. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "No funds for rural poor housing in Punjab" as reported in the 'Economic Times' dated 1st Sept., 1986;

(b) if so, whether it is a fact that the Central Government have not provided any funds to Punjab Government for housing during the current plan period; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) and (c) Housing is a State subject and State Govts. | U.T. Administrations implement various Social Housing Schemes according to their requirements and plan-priorities. The Central assistance to the State Govt. | UT Adms. is given in the shape of 'block loans' and 'block grants' without being tied to any particular scheme or head of development. Even

though Housing & Urban Development Corporation had earmarked a amount of Rs. 1.01 crores for the year 1985-86 and Rs. 0.99 crores during 1986-87 for rural housing schemes meant for economically weaker sections, no such schemes was received from the State Government for sanction and loan assistance.

Cases of cheating registered against officers of Bokaro Steel Plant

2394. SHRI J. P. GOYAL;
SHRI V. GOPALSAMY;
SHRI T. R. BALU;

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that a case of cheating was registered against two officials of the Bokaro Steel Plant in 1985 for favouring a private firm and causing the steel plant a loss of nearly Rs. 12 lakh, if so, the details thereof;

(b) what action has so far been taken against the officials concerned;

(c) whether it is also a fact that these officials still continue to hold their posts; and

(d) if so, what action is proposed to be taken against the officials concerned?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): (a) and (c) On April 6, 1985, the Ranchi Branch of CBI registered a case against two officials of Bokaro Steel Plant for allegedly favouring a contractor. These officers continue in their posts.

(b) and (d) In June, 1986, the CBI sent a detailed report to Government and advised that in addition to these two officers, major penalty proceedings should also be initiated against four other officers, minor penalty proceedings against one other officer and business dealings may be banned with the proprietor of the firm.

SAIL have examined the CBI report and have directly sent their comments to

the Central Vigilance Commission, whose advice is awaited. Further action will be taken by SAIL on receipt of this advice.

Regularisations of shops in Paharganj, New Delhi

2395. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some Members of Parliament had recently written to his Ministry for regularisation of some shops in Paharganj, New Delhi by DDA; and

(b) if so, what action Government have taken to regularize these shops?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) At present there is no policy to regularise encroachers of DDA land, who are using the land for commercial purposes.

Clearance to Pochampadu Project in Andhra Pradesh

2396. SHRI PARVATHANENI UPENDRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have received any proposal for clearance of Pochampadu project (Sriramsagar) which supplies water to Nalgonda district in Andhra Pradesh; and

(b) if so, whether it has been cleared by the Central Government?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) Yes, Sir, in September, 1986.

(b) The project report is under examination by the Central Water Commission and other Central Agencies.